

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 40**  
**TP (IBC)- 88(PB)/2021**  
**(Old CP No. IB612/CHD/HRY/201 9**

**IN THE MATTER OF:**

Dr. Shakuntla Kumar

.... Petitioner/Applicant

v.

NCR Healthways Pvt. Ltd.

.... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 15.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Appearance not marked

For the Respondent : Mr. Chandan Dutta, Adv.

**ORDER**

**RA-154/2023**

Ld. Counsels for the parties appeared physically.

At request and with consent of the parties, list the matter before the Regular (Principal) Bench for a physical hearing **on 08.05.2024.**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

-sd-

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (JUDICIAL)**